

(a) whether the Government have classified various districts of Uttar Pradesh in regard to their industrialisation;

(b) if so, the criteria adopted for this classification; and

(c) whether Lakhimpurkheri and Hardoi districts have been classified as developed districts?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) and (b). Based on a set of criteria recommended by the Planning Commission, certain Districts in the country including those of Uttar Pradesh were identified as industrially backward. The criteria adopted for identification of industrially backward districts were:

- i) Per capita food grains/ commercial crops production depending on whether the district is predominantly a producer of food grains/cash crops. (for inter-district comparisons rates between foodgrains and commercial crops may be determined by the State Government on a pre-determined basis where necessary).
- ii) Ratio of population to agricultural workers.
- iii) Per capita industrial output.
- iv) Number of factory employees per lakh of population or alternatively number of persons engaged in secondary and tertiary activities per lakh of population.
- v) per capita consumption of electricity.

vi) Length of surfaced roads in relation to population or railway mileage in relation to population.

(c) Hardoi district has been declared as industrially backward.

[English]

Review of Appointments made in Public Sector Undertakings

320. SHRI V. SREENIVASA PRASAD:
SHRI M.V. CHANDRASHEKHARA MURTHY:

Will the PRIME MINISTER be pleased to State:

(a) the reasons for delay in reviewing the matter of appointments made during the last general elections days to various central public sector undertakings;

(b) whether such a delay has caused deterioration on the performance of concerned industries/public sectors;

(c) if so, the facts thereof;

(d) whether serious complaints against some of the incumbents amongst those appointees have also been received by the Government; and

(e) if so, the details thereof and the time by which the review is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Review in respect of eighteen out of the twenty one appointments of Chief Executives of Public Sector Enterprises made during the last General Election

period has been completed. Review in respect of the remaining three cases is under consideration.

(b) No, Sir.

(c) Does not arise.

(d) and (e). Some representations have been received about the working of the British India Corporation Limited which is headed by one of the Chief Executives whose appointment is still under review.

District Science and Technology Centres

321. SHRI G.M.C. BALAYOGI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up District Science and Technology Centres in the country for implementing various action plans in the rural areas;

(b) if so, the details thereof;

(c) whether some State Governments have sent any proposals in this direction to help the rural masses in the field of science and technology;

(d) if so, the details thereof;

(e) whether any master plan has been chalked out by the Government to impart the latest technological and scientific developments to the rural masses for their upliftment and developments of rural areas of the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (f). Information is being collected and will be laid on the Table of the House.

Meeting of the Tripartite Committee of C.T. Us.

322. SHRI RABI RAY: Will the PRIME MINISTER be pleased to state;

(a) whether a meeting of the special Tripartite Committee of Central Trade Unions was held recently;

(b) if so, the details thereof; and

(c) the decision arrived at the said meeting?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c). A special Tripartite Committee consisting of representatives from the Government, Central Trade Union organisations and employers' organisations has been constituted to consider the impact of new industrial policy on the problems affecting Labour and other related matters. The first meeting of the Committee was held in Bombay on 21.12.1991, in which it was decided that industrial committees on various industries should be reconstituted to review the sick Industrial Units. It was also decided that the Special Tripartite Committee would consider the general principles for rehabilitation of chronically sick public sector undertakings.

The second meeting of the committee was held in New Delhi on 21.1.1992 in which it was decided that the reconstituted industrial committees would take up unit-wise review of sick industrial units and suggest steps for their revival.